

1(56) 2011/Advisory/ FSSAI
Food Safety & Standards Authority of India
Ministry of Health & Family welfare


FDA Bhawan, Kotla Road

New Delhi – 110002

Date: 18.12.2012

Sub.: Licensing/Registration of Alcoholic Drinks-reg.

A number of Associations/Organizations have represented about the Licensing/Registration for the business of Alcoholic Drinks. There has been apprehension that due to Alcoholic Drinks being included in FSS Act, 2006, this is duplication of work with Excise Department of States. The matter has been examined and it is clarified that Food Safety and Standards Authority of India (FSSAI) will regulate with the framing of the Standards of Alcoholic Drinks and issues concerning with safety aspects of the Alcoholic drinks only from production to sale. All Food Business Operators (FBOs) dealing with business of standard Alcoholic Drinks and wines may apply to Central/State/UTs Licensing/Registration authorities (as per the capacity/turnover) for issuance of Licensing/Registration. Other issues like revenue; trade etc will be dealt by States/UTs Excise Department. So there is clear cut demarcation of activities & no conflict in jurisdiction.


(Dr. S. S. Ghonkrokta)
Director (Enforcement)

To,

All Food Safety Commissioner of States/UTs

Copy to:

1. PS to CEO, FSSAI
2. All Divisional Heads
3. All Central DOs/AOs
4. Excise Commissioners of State/UT's